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Government of India
Ministry of Commerce and Industry
Department of Commerce
Directorate General of Foreign Trade
Vanijya Bhawan

Notification No. 34 /2023
New Delhi, Dated: 4th October, 2023

Subject: Amendment in Policy condition No.07 (ii) of Chapter - 27 of Schedule-I (Import Policy) of ITC (HS), 2022 reg.

S.O. (E):): In exercise of powers conferred by Section 3 and Section 9 of the Foreign Trade (Development and Regulation) Act, 1992 read with paragraph 1.02 and 2.01 of the Foreign Trade Policy, 2023 (as amended from time to time), the Central Government hereby amends the Policy condition No.07 (ii) of Chapter - 27 of Schedule-I (Import Policy) of ITC (HS), 2022, with immediate effect:

Existing Policy Condition	Revised Policy Condition
days before the expected date of arrival of import consignment. The Automatic Registration Number shall remain valid for a period of 75 days. Importer shall have to enter the Registration Number and expiry date of Registration in the Bill of Entry to enable Customs for clearance of	The importer can apply for registration not earlier than 60th day and till the arrival date (Zero Day) of consignment at gateway port. The Automatic Registration Number shall remain valid for a period of 75 days. Importer shall have to enter the Registration Number and expiry date of Registration in the Bill of Entry to

2. Effect of the Notification:

Time period for applying registration under Coal Import Monitoring System (CIMS) has been revised with immediate effect.

This issues with the approval of Minister of Commerce & Industry.

(Santosh Kumar Sarangi)
Director General of Foreign Trade &
Ex- officio Addl. Secretary to the Gol

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